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CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

O.A.No.979/93

New Delhi, this the 3rd day of December, 1998

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE MR.N.SAHU, MEMBER(A)

Shri K.Rattaiah, IFS,
c/o PA-II Section,
Ministry of External Affairs,
South Block,
New Delhi-110011.

....Applicant

(By Advocate: None)

Versus

1. Union of India,
through Foreign Secretary,
Ministry of External Affairs,
South Block, New Delhi-110011.

2. Shri J.S.Doddamani, IFS,
C/o Embassy of India,
WARSA(POLAND)

(through Diplomatic bag)

....Respondents

(By Advocate: None)

O R D E R (ORAL)

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J)

By Tribunal's order dated 21.8.98, finding that none had appeared for the parties, notice was ordered to be issued to both the parties, which has been done on 24.8.98. Therefore, service of notice on the parties is presumed.

2. This case is listed today at Item No.9 under Regular matters with the heading that the cases of 1993 and earlier will not be adjourned. As none is present today on behalf of applicant, even on the second call, inspite of the fact that notices have already been issued, it appears that the applicant is no longer interested in pursuing this case further.

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3. In the circumstances, the O.A. is dismissed for default and non-prosecution with no order as to costs.

N. Sahu
(N. Sahu)
Member(A)

/dinesh/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)